

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 2812/2014

The 27th day of September, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Dr. Ajit Kumar Ray,
Age 61 years, Group 'A'
S/o Shri Manmohan Ray,
R/o 818, Niti Khand-1, Indirapuram,
Ghaziabad (UP)-201010. .. Applicant

(By Advocate : Shri A.K. Behera with Shri U. Srivastava)

Versus

Union of India through
The Secretary,
Department of Agriculture & Cooperation,
Ministry of Agriculture,
Krishi Bhawan, New Delhi. .. Respondent

(By Advocate : Shri Satish Kumar)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, Shri A.K. Behera with Shri U. Srivastava, learned counsel appearing for the applicant, submits that the instant O.A. has been filed by the applicant aggrieved by the action of the respondents in denying financial benefits of MACP Scheme to him on the ground that the applicant had resigned w.e.f. 31.08.2006 from the Department of Agriculture and Cooperation as Economist and since another O.A.

No.1634/2012 filed by the applicant, whereunder he challenged the order dated 15.07.2009 whereby the applicant has been categorised as re-employed employee w.e.f. 01.05.2009, was allowed by this Tribunal vide order dated 10.11.2017 and since the decision of this Tribunal in the said O.A. No.1634/2012 is having heavy bearing on the claim of the applicant, he would be satisfied if the instant O.A. is disposed of with a direction to the respondents to reconsider the claim of the applicant for granting financial benefits under MACP Scheme, by duly keeping in view the decision of this Tribunal in O.A. No.1634/2012 dated 10.11.2017, within a fixed timeframe.

2. Shri Satish Kumar, learned counsel appearing for the respondents, while not disputing the fact of allowing the O.A. No.1634/2012 filed by the applicant vide order dated 10.11.2017 and the effect of the said judgment in considering the claim of the applicant for granting the financial benefits under the MACP Scheme, submits that he has no objection if the O.A. is disposed of without going into the merits of the case, by simply directing the respondents to consider the claim of the applicant keeping in view the said judgment.

3. In the circumstances, the O.A. is disposed of without expressing any view on the merits of the case, however, directing the respondents to re-consider the claim of the applicant to grant

the financial benefits under the MACP Scheme, by duly keeping in view the judgment dated 10.11.2017 in O.A. No.1634/2012 and, in the event, the respondents agree with the claim of the applicant, they shall release the resultant benefits to the applicant, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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